L. A. Notifications and Declarations

THRISSUR DISTRICT

1961-ലെ കേരള സർവ്വേയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 13-ാം വകുപ്പ് പ്രകാരമുള്ള പരസ്യം

നമ്പർ സി2-1338/2015. 2017 ഫെബ്രുവരി 1.

1. താഴെ പറയുന്ന പ്രദേശങ്ങളിലെ റീസർവ്വെ ജോലികൾ പൂർത്തിയായിരിക്കുന്നതായി 1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ (1961-ലെ 37-ാം ആക്ട്) 13-ാം വകുപ്പുപ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.

2. പ്രസ്തുത ആക്ടിലെ 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം ഒരു സിവിൽ കോടതിയുടെ ഡിക്രിമൂലം ഇതിനാൽ പരസ്യം ചെയ്യുന്ന റീ-സർവ്വെ ഭേദഗതി ചെയ്യപ്പെടുന്നില്ലെങ്കിൽ ഈ സർവ്വെ റിക്കാർഡ് അതിർത്തി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുള്ള അതിരുകൾ ശരിയായി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ട് എന്നതിന്റെ തർക്കമറ്റ തെളിവായിരിക്കുന്നതാണ്.

പ്രദേശത്തിന്റെ വിവരങ്ങൾ

ജില്ല—തൃശ്ശൂർ. താലൂക്ക്—തൃശ്ശൂർ.
വില്ലേജ്—നെട്ടിശ്ശേരി. ബ്ലോക്ക് നമ്പർ—65.

റീസർവ്വെ ബ്ലോക്ക് 65-ൽ ഉൾപ്പെടുന്ന നെട്ടിശ്ശേരി വില്ലേജിലെ എല്ലാ റീസർവ്വേ നമ്പരുകളും.

അസിസ്റ്റന്റ് ഡയറക്ടറുടെ കാര്യാലയം, സർവ്വെ (റെയ്ഞ്ച്), തൃശ്ശൂർ.

(ഒപ്പ്)
അസിസ്റ്റന്റ് ഡയറക്ടർ,
സർവ്വെ ആന്റ് ലാന്റ് റെക്കോർഡ്സ്.

KANNUR DISTRICT

FORM NO. 16

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. K-3315/12. *31st January 2017.*

Whereas, the Government have directed the Survey of Lands comprised in Survey Numbers noted below Kalliassery Village, Kannur Taluk, it is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 196l, that survey operation will be started in the Village soon and the Survey Numbers of the above said Village noted below will be demarcated and surveyed; and that every person claiming to be interested in the registered lands situated within or adjoining the below mentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions of the boundaries or other lines, the clearance of which may be necessary for the purpose of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

District—Kannur. Taluk—Kannur.
Amsom—Kalliassery. Desom—Irinavu.

Sy. No.—124/15

Sy. No.—125/1c

Sy. No.—116/2 c

(Sd.)
Special Tahsildar
(LA), Thalassery.